

R.O.C.No.26698-A/2017-B2

CIVIL JUDGES
TRANSFER & POSTINGS

NOTIFICATION No. 60 / 2017

The Government, in G.O.Ms.No.777, Home (Courts-III) Department, dated 28.10.2015 and in G.O.Ms.No.389, Home (Courts-II) Department, dated 04.06.2012, have issued orders for the constitution of separate District Munsif Court and Judicial Magistrate Court at Lalgudi in Tiruchirappalli District, by bifurcating the existing Principal District Munsif-cum-Judicial Magistrate Court, Lalgudi in Tiruchirappalli District, in the cadre of Civil Judge.

Thiru. B.Saravanan, Principal District Munsif-cum-Judicial Magistrate, Lalgudi, is transferred and posted as District Munsif, Lalgudi, in the aforesaid newly sanctioned Court.

Thiru P.Chandrasekar, Additional District Munsif, Lalgudi, is transferred and posted as Judicial Magistrate, Lalgudi, in the aforesaid newly sanctioned Court

HIGH COURT, MADRAS.
DATED :07.04.2017

Sd./-R.Sakthivel
REGISTRAR GENERAL

OFFICIAL MEMORANDUM

Sub: Courts and Judges – Civil Judges – Transfer and postings - Notification issued - Joining instructions - Issued.

Ref: High Court's Notification No. 60 / 2017, dated : .03.2017

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I

Thiru. B.Saravanan, Principal District Munsif-cum-Judicial Magistrate, Lalgudi, who has been transferred and posted as District Munsif, Lalgudi, in the newly sanctioned court vide High Court's Notification cited above, is required to assume charge of the post of District Munsif, Lalgudi, in the newly sanctioned Court, on 09.04.2017.

As the inauguration of the District Munsif Court, Lalgudi, is to be held on 09.04.2017, Thiru. B.Saravanan, Principal District Munsif-cum-Judicial Magistrate, Lalgudi, is required to report to the Principal District Judge, Tiruchirappalli, on 08.04.2017. without fail, in connection with inauguration of the said newly sanctioned Court.

After assuming charge of the post of District Munsif, Lalgudi, Thiru. B.Saravanan, is required to hold full additional charge of the post of Additional District Munsif, Lalgudi, until further orders.

II

Thiru P.Chandrasekar, Additional District Munsif, Lalgudi, who has been transferred and posted as Judicial Magistrate, Lalgudi, in the newly sanctioned court vide High Court's Notification cited above, is required to assume charge of the post of Judicial Magistrate, Lalgudi, in the newly sanctioned Court, on 09.04.2017.

As the inauguration of the Judicial Magistrate Court, Lalgudi, is to be held on 09.04.2017, Thiru P.Chandrasekar, is required to report to the Principal District Judge, Tiruchirappalli, on 08.04.2017. without fail, in connection with inauguration of the said newly sanctioned Court.

**HIGH COURT, MADRAS.
DATED :07.04.2017**

**Sd./-R.Sakthivel
REGISTRAR GENERAL**